

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 21

IA 2327/2020 IA 232/2021 IA 3421/2022 In C.P. (IB)/839(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 28.03.2024

NAME OF THE PARTIES: SHIRDI INDUSTRIES LTD.

Section 74 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 3421/2022 –

1. Mr. Shyam Kapadia, Advocate a/w Mr. Sourasubha Ghosh, Advocate Ms. Sanaya Patel, Advocate i/b Indus Law appeared for the Applicant.
2. Respondent nos. 1, 2, 4, 5, 6, 14, 16, 17 & 20 have filed their reply other Respondents are set ex-parte.
3. Matter shall be heard on the basis of material available on record on next date of hearing.
4. Learned Counsel for the Applicant further informs that they have already shared complete documents to UPCL and deputed 3 persons for explaining the documents to them. However, no response was received from them. UPCL is directed to respond to the communication and resolve the issue, to the extent possible.
5. List this matter on **12.04.2024** for hearing along with IA No. 2327/2020 & 232/2021.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
Sapna

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)